

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 202
(IB)-20/ND/2024

IN THE MATTER OF:

Kanodia Technoplast Ltd.

... **Applicant/Petitioner**

Versus

KY Tobacco Works Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.
Shaurya Shyam

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IB-20/ND/2024: The RA-20/2024 was allowed in terms of the order dated 22.04.2024 and the captioned petition was restored to its original position. Issue notice to the Respondent returnable on 20.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 20.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)